

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 223 of 2016 & IA No. 482 of 2016

Appeal No. 260 of 2015 & IA No. 417 of 2015

And

Appeal No. 261 of 2015 & IA No. 418 of 2015

Dated: 12th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

National Aluminum Company Ltd.

...Appellant(s)

Vs.

Odisha Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Ashok Gupta, Sr. Adv.
Mr. Ghanshyam

Counsel for the Respondent(s) : Mr. G. Umapathy
Mr. Aditya Singh
Mr. Rutwik Panda
Ms. Anshu Malik for R.1

Mr. Parinay Deep Shah
Ms Mandakini Ghosh
Ms. Ritika Singhal for R.3

Mr. Farrukh Rasheed

ORDER

List these matters on **15.02.2017**. In the meantime, the State Commission shall consider whether it should stay its hands till the matters are disposed of by this Tribunal because we are informed that notices under Section 142 of the Act have been issued to the Appellant.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/sh